



2026:AHC:17433

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 91 of 2026

Ram Autar

.....Petitioner(s)

Versus

Board Of Revenue, U.P. At Allahabad And 5
Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shiv Murti Kushwaha, Vijay Kumar Dixit, Vinay Kanaujia
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner and Mr. T.P. Gupta, learned Standing Counsel for the State-respondents.
2. The instant petition has been filed for mandamus directing the respondent no.1/ Board of Revenue, U.P. at Prayagraj to decide the Second Appeal No.1682 of 2016, under Section 333 of U.P.Z.A. & L.R. Act within stipulated period.
3. Learned counsel for the petitioner submitted that the second appeal arising out of suit under Section 229-B of U.P.Z.A. & L.R. Act filed at the instance of the private respondent is pending before respondent no.1/ Board of Revenue, U.P. at Prayagraj since 2016. He further submitted that the petitioner is opposite party in the second appeal pending before the Board of Revenue. He further submitted that the interim order is operating in the second appeal although second appeal has not been admitted till date. He further submitted that the copy of order sheet of the case has been annexed as Annexure No.4 to the petition in order to demonstrate that the case is not proceeding expeditiously.
4. I have considered the argument advanced by learned counsel for the parties and perused the records.
5. There is no dispute about the fact that the aforementioned second appeal filed by private respondent impleading the petitioner as opposite

party is pending before respondent no.1/ Board of Revenue, U.P. at Prayagraj since 2016.

6. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.1 is directed to decide the aforementioned Second Appeal No.1682 of 2016, under Section 333 of U.P.Z.A. & L.R. Act after giving an opportunity of hearing to the parties in accordance with law expeditiously preferably within a period of two months from the date of production of certified copy of this order before him.

7. Accordingly, the writ petition is finally ***disposed of***.

(Chandra Kumar Rai,J.)

January 27, 2026

Rameez